



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 1100/2019

This the 23rd Day of August, 2021

(Through Video Conferencing)

**Hon'ble Mr. A.K Bishnoi, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

Amitosh Kumar, Workshop Instructor,
Group 'B'
Aged about 55 years
S/o Late Sh. Kalu Ram,
R/o A-46, Gali No. 2
Braham Puri,
Delhi-110053
O/o Aryabhatt Institute of Technology,
G.T Karnal Road, Delhi-110033.

... Applicant

(By Advocate: Mr. M.K Bhardwaj)

Versus

1. Govt. of NCT of Delhi,
Through its Chief Secretary,
I.P Estate, New Secretariat, Players Building,
New Delhi.
2. The Principal Secretary
Department of Training & Technical Education
Muni Maya Ram Marg,
Pitampura, Delhi-110088.
3. The Director,
Department of Training & Technical Education
Muni Maya Ram Marg,
Pitampura, Delhi-110088.
4. The Secretary,
Union Public Service Commission
Dholpur House, Shahjahan Road,
New Delhi.



5. The Chairman,
All India Council of Technical Education,
Govt. of India,
Nelson Mandela Road,
Vasant Kunj, New Delhi.
... Respondents

(By Advocate: Sh. Sameer Sharma)

ORDER (ORAL)

Hon'ble Mr. R.N. Singh, Member (J) :-

The applicant who has been working as Workshop Instructor, Group 'B' in the Department of Training and Technical Education, under the respondents No.1 to 3 has filed the present OA, feeling aggrieved by the action of the respondents in not considering his claim for promotion to the post of Foreman Instructor (Mechanical Engineering), inspite of his representation therefor.

2. After completion of pleadings, a short affidavit dated 12.07.2021, on behalf of the respondents No.1 to 3 has been filed and Mr. Sameer Sharma, learned counsel for official respondents submits that in view of the notification dated 16.04.2021 (Annexure-A/1), the DSEU is established in August, 2020 by the Govt. of NCT of Delhi. The respondents No.2&3 are no more concerned authorities to look into the matter of promotion of the applicant to the

Item No.46



post of Foreman Instructor (Mechanical). He submits that DSEU is an Autonomous Body and they are the authorities to look into the grievances of the applicant as raised in the present OA and as DSEU has not been notified under Section 14 of the Administrative Tribunals Act, 1985, they are not amenable to the jurisdiction of this Tribunal.

3. In view of the aforesaid, Shri M.K. Bhardwaj, learned counsel for the applicant submits that the OA may be disposed of in view of the aforesaid statement made on behalf of the respondents No.1 to 3, with liberty to the applicant to avail the remedies before the appropriate forum, in accordance with law.

4. Accordingly, the OA is disposed of, with liberty to the applicant, in accordance with law.

There shall be no order as to costs.

(R.N. Singh)
Member (J)

(A.K. Bishnoi)
Member (A)

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